

Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Jammu, the 13<sup>th</sup> March, 2020

SO:- 100 Whereas, on 25-06-2018 Police Station Devsar received a reliable information at the time of last rites of killed terrorist Shakoor Ahmad Dar S/O Mohd Manawar Dar R/O Sopat Kulgam, some unknown terrorists had appeared and fired in air by automatic weapons and also raised anti-national slogans.; and

2. Whereas, a case FIR No. 31/2018 was registered u/s 7/27 of Arms Act, u/s 18,19,20,38 & 39 ULAP Act 1967 at P/S Devsar and investigation taken up.

3. Whereas, during investigation it was revealed that accused Azad Ahmad Malik @ Dada R/o Arwani Bijbehara, Muzaffar Ahmad Bhat R/o Sopat and Bilal Ahmad Bhat R/o Tantarypora, dreaded terrorists of Lashkar-e-Toiba had been in contact with many OGWs namely Rayees Ahmad Bahroo R/o Chabgund, Zaffar Ahmad Gojer S/O Bashir Ahmad Bahroo R/o Maldar Sopat, Amir Bashir Thoker S/O Bashir Ahmad Thoker R/o Sopat and;

4. Whereas, further investigation was carried by the Investigating Officer and accused namely; Mukhtar Ahmad Wagey S/O Mohd Ramzan R/o Lanker Pombay, Mohd Amin Dar S/O Gh Qadir Dar R/o Wanpora Qaimoh, Adil Ahmad Shiekh S/O Mohd Yousf R/o Panzat Wapora Qazigund, Shakir Hassan Shiekh S/o Gh Hassan R/o Panzat Wapora Qazigund, Mir Akash S/O Gh. Mohd Mir R/O Panzith Wanpora Qazigund, Rouf Ahmad Wani S/O Habibullah Wani R/o Panzith Wanpora Qazigund.Suhail Ahmad Dar S/O Mohd Yousf Dar R/O Pahloo, Bilal Ahmad Lone S/O Fayaz Ahmad Lone R/o Kelam,, Umar Akbar Bhat S/O Mohd Akbar R/o Zugalpora Devsar, Najibullah Mir S/o Hamidullah Mir R/o Zangalpora Devsar, Tawfeeq Riyaz Bhat S/o Riyaz Ahmad R/o Batpora Pahloo Kulgam were found involved in stone pelting on the day when funeral procession was taken out in connection with killing of a terrorist;and

5. Whereas, investigation also revealed that accused namely Rayees Ahmad Bahroo S/o Ab Rehman R/o Chabgund, Zaffar Ahmad Gojer S/o Bashir Ahmad R/o Maldar Sopat and Amir Bashir Thoker S/o Bashir

Ahmad Thoker R/o Sopat were working for Lashkar-e Toiba Outfit providing logistic support to them including shelter, transportation and food etc. Investigation has also revealed that accused Mukhtar Ahmad Wagey S/o Mohd Ramzan R/o Lanker Pombay and Mohd Amin Dar S/o Gh. Qadir Dar R/o Wapora Qaimoh, Adil Ahmad Shiekh S/o Mohd Yousaf R/o Panzat Wapora Qazigund have been instigating the youth for stone pelting and have been key motivators to indulge in inti-national activities; and

6. Whereas, on the basis of statement of witnesses, seizure memos and other evidence collected by the Investigation Officer a prima facie case has been established against the below mentioned accused persons for the commission of offences punishable under various provisions of ULAP Act, 1967 as shown against each:-

S.No	Name of Accused	Provisions
1.	Azad Ahmad Malik @ Dada S/o Nazir Ahmad Malik R/o Arwani Bijbehara (Active Terrorist)	13,16,18,20,38,39 ULA(P) Act.
2.	Muzaffar Ahmad Bhat S/o Mohd Amin R/o Sopat (Active Terrorist)	
3.	Rayees Ahmad Bahroo S/o Ab. Rehman R/o Chamgund. (OGW)	13,18,19,38,39 ULA(P) Act
4.	Zaffar Ahmad Gojer R/o Maldar Sopat	
5.	Amir Bashir Thoker S/o Bashir Ahmad Thoker R/o Sopat (OGW)	
6.	Mukhtar Ahmad Wagay S/o Mohd Ramzan R/o Lanker Pombay (OGW)	13 ULA(P) Act
7.	Mohd Amin Dar S/o Gh. Qadir Dar R/o Warpora Qaimoh (OGW)	13,18,39 UAP Act

7. Whereas, accused no. 1 and 2 are active terrorists and proceedings under sections 512 Cr.PC has been initiated against them; and

8. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case dairy file and all the other relevant documents of the case and has come to conclusion that case for prosecution against the accused persons is made out; and

9. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of J&K is of the view that there is sufficient material and evidence available against the accused persons for prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the accused persons mentioned as above for the commission of offences as shown against each in case FIR No. 31/2018 of Police Station Devsar.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government  
Home Department

No. Home/Pros/105/2018

Dated: 13 .03.2020

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, GOI.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Under Secretary to the Government  
Home Department  
